

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 56 of 2013, 68 of 2013 & 84 of 2013

Dated : 6th October, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal No. 56 of 2013

Talwandi Sabo Power Ltd. Appellant(s)
Versus
Punjab State Power Corporation Ltd. & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur, Mr. Vishal Anand &
Mr. Sambit Panja

Counsel for the Respondent (s) : Mr. Matrugupta Mishra &
Mr. Tabrez Malawat for R-2

Appeal No. 68 of 2013

Nabha Power Ltd. & Anr. Appellant(s)
Versus
Punjab State Power Corporation Ltd. & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Aniket Prasoon

Counsel for the Respondent (s) : Mr. Matrugupta Mishra &
Mr. Tabrez Malawat for R-2

Appeal No. 84 of 2013

Talwandi Sabo Power Ltd. Appellant(s)
Versus
Punjab State Power Corporation Ltd. & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur, Mr. Vishal Anand &
Mr. Sambit Panja

Counsel for the Respondent (s) : Mr. Matrugupta Mishra &
Mr. Tabrez Malawat for R-2

ORDER

In the name of settlement being at the advanced stage for the last six months, the parties have been taking adjournments easily inspite the fact that appellants in the above batch of Appeals have already completed their respective arguments and this batch of Appeals was posted for hearing respondents' arguments in May, 2015 and since then neither the settlement has been finalized nor arguments have been concluded on behalf of the respondents.

Today again adjournment is sought by the parties on the ground that talks of settlement are really at the advanced stage and, therefore, one week's time should be given to arrive at the final settlement. We allow this request subject to the condition that no further adjournment shall be possible to be given to either of the parties for arguments because this batch of Appeals is very old, being of the year 2013.

Post this batch of Appeals for hearing respondents arguments and rejoinder submissions of the appellant, if any, on **20th October, 2015.**

Interim order granted in Appeal Nos. 56 of 2013 & 84 of 2013 shall continue to operate till the next date of hearing.

(T. Munikrishnaiah)
Technical Member
rkt

(Justice Surendra Kumar)
Judicial Member